

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

No. Of Adjournment : 4

COURT NO. : 1

30.04.2019

O.A./260/116/2015

M.A./260/130/2017

K DEVI  
-V/S-  
M/O RAILWAYS

ITEM NO:74

FOR APPLICANTS(S) Adv. : None appears for the applicant

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>None appears for the applicant. Heard Mr. T. Rath, Ld. Counsel for the respondents.</p> <p>Ld. Counsel for the respondents submitted that as mentioned in the preliminary counter filed on 08.04.2016, the applicant was found to be entitled for the benefit of MACP as prayed in the OA.</p> <p>However, one mandate is required to be submitted by the applicant who is the widow applicant of the Ex-Railway servant in order to dispose of the matter and the applicant has been informed accordingly. Although the Ld. Counsel for the applicant is not present today, the respondents are directed to disburse the amount payable to the applicant within three months from the date of receipt of this order. The applicant is to file the mandate form with concerned authorities within one month from the date of receipt of a copy of this order.</p> <p>In view of the above submissions the OA is disposed of.</p> <p>Copy of this order be sent to Ld. Counsel for the applicant and respondents. Copy of this order be also sent to the applicant through Regd. Post by the Registry so that appropriate step can be taken for filing the mandate form as advised by the respondents. The applicant may approach this Tribunal for modification</p>

this order as per law if her grievance is still pending.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

pms